

total lending as direct finance to agriculture by March 1985 and 16 per cent by March 1987.

**Accommodation for travel agencies in LIC Building in New Delhi**

2211. SHRI ERA SAMBASIVAM: Will the Minister of FINANCE be pleased to state;

(a) whether it is a fact that Government propose to provide accommodation to various travel agencies to open their offices in the Life Insurance Corporation multistoreyed building which is under construction in New Delhi;

(b) if so, what are the details thereof; and

(c) whether Government have received applications from various travel agencies for the allotment of accommodation in the LIC building; if so, what are the names of the travel agencies?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAN-ARDHANA POOJARY): (a) to (c) The LIC's building known as "Mega Centre" is expected to be completed in 1985. Though it has not so far invited any applications for allotment of space in the building, it has been receiving applications from various interested parties.

The following travel agencies have applied to the LIC for space in the building:—

- (1) Onkar Travels
- (2) Skanda Travels (P) Ltd.
- (3) Yadava Tours and Travels
- (4) Raj Overseas Travels
- (5) International Cargo Carriers
- (6) Wheelers
- (7) Rakesh Chopra
- (8) Uday World Travels.

**Silk Award**

2212. SHRI GULAM MOHI-UD-DIN SHAWL: Will the Minister of COMMERCE be pleased to state;

(a) whether the Deputy Commerce Minister distributed silk awards for outstanding silk exports during 1981-82 and 1982-83 on 28th January, 1984;

(b) the reasons for which no Certificate of Merit was given to M/s. D. S. International, Bombay, for 1982-83;

(c) the reasons for giving awards for 1981-82 to M/s. Eastern Silk Industries Limited, Calcutta, and for 1982-83 to M/s. Gemini Overseas Limited, Calcutta, although both are deregistered by Apparels Export Promotion Council for gross garment export quota frauds and are in the abeyance list for unauthorised imports of beef tallow;

(d) whether Government propose to recall these awards and if not what are the reasons therefor; and

(e) whether Government propose to deregister the firm mentioned in part (b) above from all Export Promotion Councils?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKAR): (a) Yes, Sir.

(b) Award was withheld for violation of provisions of Foreign Exchange Regulations Act by M/s. D. S. International and due to the fact that Enforcement Directorate have filed case in this regard.

(c) and (d) Awards for 1981-82 to M/s. Eastern Silk Industries Limited and for 1982-83 Gemini Overseas Ltd., Calcutta were given for outstanding export performance. Registration or deregistration is specific to commodities. Deregistration by AEPC is in respect of non-silk Apparels and does not require ipso facto deregistration of the above companies by other councils. Firms are put on the abeyance list pending investigation into allegations. This does not establish any violation or contravention of Government orders. As such the question of recalling the awards does not arise.